

**CRL.A. No. 3 of 2011**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Smti T.Yangi, Advocate, present for the appellant/Union of India.

None present for the respondents/accused.

This appeal was admitted on 18-7-2011. As such, the leave stands allowed.

Issue notice to respondents namely, Shri Atindranath Sarkar and Shri Biplob Halder by registered post as well as ordinary post.

List immediately after service of notice on the respondents for final hearing. Summon lower court record if not received.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah



**CRL.A. No. 161 of 2009**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

None present for the appellant.

Shri ND Chullai, Sr. Govt. Advocate, present for the State-respondents.

This criminal appeal is pending since 2009.

In the above circumstances, Shri B.Bhattacharjee, Advocate is appointed amicus curiae to assist the court on behalf of the appellant.

Registry is directed to supply copy of the paper book on priority basis as the appellant is in jail.

List this appeal for final hearing on 19-20-2014.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah



**CRL.M.C. No. 11 of 2011**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Smti T.Yangi, Advocate, present for the applicant/appellant.

None present for the respondents/accused.

This is an appeal against judgment and order dated 22-2-2011 whereby the accused/respondents were acquitted by learned Special Judge, (NDPS Act) Shillong (in CrI.N.D.P.S. Case No. 2/2009). The leave to appeal application stands allowed as the appeal has been admitted. As such, this Misc. Case No. CRL.11/2011 stands disposed of.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah



**FAO. No. 1 of 2012**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Ms. AR Nath, Advocate, present for the appellant.

Ms. QB Lamare, Advocate, present for the respondent.

Learned counsel for the appellant prays for and is allowed to withdraw the appeal.

Accordingly, this appeal is dismissed as withdrawn.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**MAF. No. 1 of 2012**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri B.Deb, Advocate, holding brief for Shri SC Shyam, Sr.  
Advocate present for the appellants.

Shri E.Nongbri, Advocate, present for the respondent.

This is an admitted appeal.

List this appeal for final hearing on 14-2-2014.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah



**MAF. No. 3 of 2012**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

List along with MAF. No. 1 of 2012 for final hearing.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**MAF. No. 2 of 2012**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

List along with MAF. No. 1 of 2012 for final hearing.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**MC(WA). No. 3 of 2014**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri K.Paul, Advocate, present for the applicant.

Shri KS Kynjing, Sr. Advocate, assisted by Mr. ND Chullai, Sr. Advocate, present for the respondents.

Heard.

By means of this application, the applicant has sought time to make payment of the outstanding electricity dues for the month of October and November, 2013 which could not be deposited in terms of order dated 13-5-2013 passed in WA (SH) No. 8 of 2013.

This court vide order dated 13-5-2013 disposed of the WA (SH) No. 8 of 2013 with the following concluding paras:

*“Respondent shall make an immediate payment of Rs. 1,00,00,000/- (Rupees One Crore) only within a period of two weeks from today. On payment of such Rs. 1,00,00,000/-, the applicant should restore of power supply to the respondent-company. Thereafter, the respondent-company shall pay Rs. 25,00,000/- (Rupees Twenty Five Lakhs) only per week for a period of four weeks post reconnection. After such connection is restored, the respondent-company shall pay an additional amount of Rs. 25,00,000/- (Rupees Twenty Five Lakhs) only per month towards arrears in addition to the current charges for every month commencing from the month of April, 2013.*

*It is also made clear that the reconnection will be effective on fulfillment of above conditions. But, however, it is also made clear that applicant-corporation is at liberty to disconnect the power supply if any of the above conditions are defaulted by the respondent-company.*

*With the above modification, the instant Misc. Case stands disposed of”.*

Learned counsel for the applicant drew the attention of this court to annexure - 6 filed with the affidavit showing that all the payments of current bills and payment of arrears were made till September, 2013 in terms of the order passed by this court. However, payment of electricity dues for the month of October and November, 2013 could not be made regarding which an explanation have been given in the application that due to the agitation from certain NGOs demanding Inner Line Permit, and due to the Bandh and Blockade, the payment could not be made.

Having considered the submissions of the learned counsel for the parties and after going through the papers on record, this Misc. Case and application for extension of time is disposed of with the direction that out of the outstanding dues till now, ₹. 1.5 crores shall be paid by the applicant, i.e. JUD Cements Ltd to Meghalaya Power Distribution Corporation (for short MPDC) within a period of 3(three) days from today i.e. by Monday 3-2-2014.. Another ₹ 1.5 crores shall be paid by 28-2-2014. If ₹ 1.5 crores is deposited within 3(three) days as directed above, the disconnected electric connection of the applicant shall be restored by MPDC. It is clarified that the applicant shall make the above deposits in addition of the deposits directed by this court in compliance of the order dated 13-5-2013 by which the appeal was disposed of.

Incase of any single now default relating to the arrears, in terms of order dated 13-5-2013 and this order, the MPDC shall be at liberty to disconnect the electric connection, without any notice.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**MC(WA). No. 135 of 2013**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the appellant/applicant.

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the respondents.

Learned counsel for the respondents states that respondent No.1, Mr. Nether M.Sangma has died on 17-11-2013.

Learned counsel for the appellant/applicant prays for and is allowed time to file substitute application.

List after 4(four) weeks.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah



**M.C(WA). No. 371 of 2011**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

The applicant/appellant is allowed to take fresh steps for service of notice on respondent No.4.

List on 21-2-2014 for orders on application for condonation of delay.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**MC(WA). No. 402 of 2013**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri H.Kharmih, Govt. Advocate, present for the appellant.

Issue notice to respondents who may file their objection/counter affidavit if any, to the delay in condonation application.

List after 4(four) weeks.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah



**WA. No. 2 of 2012**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP  
Bhattacharjee, Govt. Advocate, present for the appellant.

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri  
N.Mozika, Advocate, present for the respondent.

Adjourned at the request of learned counsels for the parties.

List after 1(one) week.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**WA. No. 23 of 2011**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Shri MF Diengdoh, Advocate,  
present for the appellant.

List on 19-2-2014 for final hearing.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**WA. No. 27 of 2013**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Shri B.Deb, Advocate, holding  
brief for Shri SC Shyam, Sr. Advocate, present for the appellant.

List after 2(two) weeks.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**WA. No. 28 of 2013**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri S.Dey, Advocate, present for the appellant.

Shri K.Khan, Addl.Sr. Govt. Advocate, present for the respondents.

The appellant/writ petitioner is allowed to file legible copies of the impugned order within a period of 15 days.

List thereafter.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**WA. No. 50 of 2013**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri H.Kharmih, Govt. Advocate, present for the appellant.

List along with Misc. Case No. 402 of 2013.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah

**WA. No. 13 of 2012**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri A.S.Siddique, Advocate, present for the appellants.

Shri R.Deb Nath, CGC, present for the respondents No. 1 to 4.

Shri SD Upadhaya, Advocate, present for the respondent No.5.

Heard.

Admit this appeal.

List this appeal for final hearing on 26-2-2014.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah



**WP(C). No. 180 of 2012**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri N.Mozika, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the respondents.

This writ petition was admitted on 30-8-2013.

List this writ petition for final hearing in due course.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah



**WP(C). No. 356 of 2012**

**31-1-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Adjourned at the request of Ms. R.Dutta, Advocate, present  
for the writ petitioner.

List on 17-2-2014 for final hearing.

JUDGE  
(Hon'ble Mr Justice T.N.K Singh)

CHIEF JUSTICE

S.Rynjah